



**Central Administrative Tribunal  
Jammu Bench, Jammu**  
Hearing through video conferencing

**O.A. No.62/1099/2020**

This the 27<sup>th</sup> day, Friday of November, 2020

**Hon'ble Mr. Rakesh Sagar Jain, Member (J)  
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Habibullah, age 43 years,  
S/o. Sh. Haider Ali,  
R/o. Skamboo Kargil, U.T. of Ladakh  
At present posted as I/c Field,  
Supervisor Fish Farm Khachan.

.....Applicant

(Mr. Monish Chopra, Advocate)

**Versus**

1. Union Territory of Ladakh, through  
Commissioner/ Principal Secretary to Government,  
Animal/Sheep Husbandry and Fisheries Department,  
194 101;
2. Director Fisheries,  
Mini Secretariat, Leh,  
Union Territory of Ladakh  
(Dr. Raza Abassi)-194 101;
3. Assistant Director Fisheries, Kargil,  
Inqallab Manzil Katilgah Complex, Kargil,  
Union Territory of Ladakh,  
(Sh. Murtaza Ali)-194193;
4. Tsing Norboo  
S/o. Sh. Tundup Tashi  
R/o. Mulbekh Wakha, Kargil  
Posted as I/c. Field Supervisor Beat,  
Kargil-194 109. .... Respondents  
(Mr. Raghu Mehta , Sr.CGSC)

**O R D E R (ORAL)****Hon'ble Mr. Rakesh Sagar Jain, Member (J)**

OA has been filed by applicant seeking the following relief:-

“Respondents be directed to immediately and forthwith refer the promotion case of the applicant to the post of Field Supervisor and convene Departmental Promotion Committee meeting for his promotion substantively on Notional basis w.e.f. date of his eligibility in year 2014 on clear vacancy and on regular basis w.e.f. date of his eligibility in year 2014 on clear vacancy and on regular basis w.e.f 05.04.2018, the date he is holding the post and has been put as Incharge Field Supervisor with all consequential benefits including his placement in the seniority list and the fixation of his pay/salary in the pay band/scale and grade of Field Supervisor.”

2. Heard Mr. Monish Chopra, Learned Counsel for the applicant and Mr. Raghu Mehata, Learned Sr. Central Govt. Standing Counsel.
  
3. During the course of hearing, learned counsel for the applicant submits that representation made by the applicant dated 03.06.2019, which is annexed as Annexure –E at page 21 to the OA, is still pending with the respondents and no order has been passed yet. He further submits that his client would be satisfied if the respondents are directed to consider and dispose of the pending representation of the applicant dated

03.06.2019 by passing a reasoned and speaking order within a time bound manner.

4. OA is accordingly disposed of at admission stage by directing the respondents to consider and dispose of the pending representation of the applicant dated 03.06.2019, annexed as Annexure E, at page 21 of the OA by passing a reasoned and speaking order within a period of one month from the date of receipt of copy of this order. There shall be no order as to costs.

**(Mohd. Jamshed)**  
**Member (A)**

**(Rakesh Sagar Jain)**  
**Member (J)**

asvs